

CBI vs. Shri Anil Kumar Garg & Ors.
SC No.21/19

19.08.2020

Present: Sh. Brijesh Kumar Singh, Ld. Sr. PP for CBI.

Sh. Deepak Thukral, Ld. Counsel for Applicant/Public Servant Sh.
Ajay Kumar Sharma.
Sh. Mudit Jain, Ld. Counsel for Accused Nos. 1 to 4.
None for Accused No. 5 Sh. Vivek Gautam.

(Through VC using Cisco WebEx app)

Report of the IO with regard to NBWs against Accused No. 5 Sh.
Vivek Gautam received in softcopy yesterday perused.

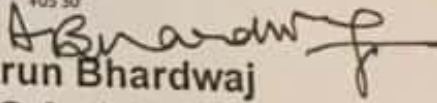
Sh. Mudit Jain, Ld. Counsel for the Accused Nos. 1 to 4 has filed
today online written submissions which have also been shared with Ld. Sr. PP
for CBI.

List for submissions by Ld. Sr. PP for CBI on the written
submissions filed on behalf of the accused on 04.09.2020 at 11:00 am.

Let a copy of this order be sent by whatsapp to Ld. Sr. PP for
CBI, all the accused persons/applicant as well as their learned counsels.

ARUN
BHARDWAJ

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Date: 2020.08.19 15:16:42
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Arun Bhardwaj
Special Judge (PC Act) (CBI-5)
Rouse Avenue District Court
New Delhi/19.08.2020

19.08.2020

Present: Sh. Brijesh Kumar Singh, Ld. Sr. PP for CBI.

Sh. P.S. Singhal, Sh. Siddhanth Malik and Sh. Satender Kumar, Ld. Counsel for Accused No. 1 Sh. Raj Kumar Jain and Accused No. 2 M/s Priyanka Overseas (due to technical issues Accused No. 1 Sh. Raj Kumar Jain is not able to join the proceedings through video conferencing).

Accused No. 3 Sh. Arvind Pandalai with Ld. Counsel Sh. V.P. Singh.

Accused No. 4 Sh. Vijay Krishan and Accused No. 6 Sh. Sarabjeet Singh with Ld. Counsel Sh. Sheetal Ram Teke.

Accused No. 5 Sh. Krishan Kumar Sood with Ld. Counsel Sh. D.N. Grover.

Accused No. 7 Sh. S. Sarkar with Ld. Counsel Sh. Subham Karanwal.

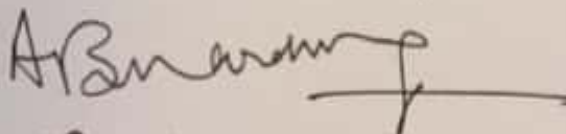
Accused No. 8 Sh. Jai Raj Patel (Through VC from UAE) with Ld. Counsel Sh. Madhav Khurana and Sh. Vighan Raj Pasayat.

(Through VC using Cisco WebEx app)

Before lockdown, the case was at the stage of final arguments and Sh. P.S. Singhal, Ld. Counsel for Accused Nos. 1 and 2 was addressing the arguments.

Now, the final arguments in this case shall be resumed through video conferencing.

The Ld. Counsels agreed that the matter can be kept on every Monday and Thursday from 2:15 PM to 3:45 PM for arguments through video conferencing.



19.08.2020

Ld. Counsels also submitted that in as much as in this case E-Challan is not available, they will get the documents which they have to refer during arguments scanned and share with the court for the convenience in addressing the arguments. This is a welcome suggestion and will help in smooth hearings.

Ld. Counsels also submitted that they may require inspection of records to select the relevant documents. In that event, the Ld. Counsels are at liberty to file applications online and permission to inspect will also be granted online. Everyday, Ahlmad/Asstt. Ahlmad of the court is present in the Rouse Avenue District Court and the Ld. Counsels, keeping all the social distancing norms in mind, can inspect the records.

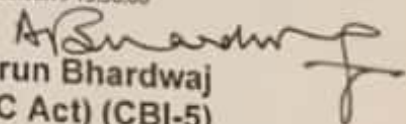
Now, list on **07.09.2020** at **1:45 PM** for final arguments by Sh. P.S.Singhal Id counsel for Accused No. 1 and 2. . Thereafter, this case will be listed every Monday and Thursday at 2:15 PM to 3:45 PM, till conclusion of arguments.

Those accused who have not filed Section 437A Cr.P.C. bonds so far, shall also file the same electronically before the next date.

Let a copy of this order be sent by whatsapp to Ld. Sr. PP for CBI, all the accused persons as well as their learned counsels.

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Arun Bhardwaj
Special Judge (PC Act) (CBI-5)
Rouse Avenue District Court
New Delhi/19.08.2020